

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9906/2016

(Arising out of impugned final judgment and order dated 24-09-2016 in CRR No. 363/2012 passed by the High Court of Punjab &amp; Haryana at Chandigarh)

RAM KUMAR &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

([ HEARD BY HON. AJAY RASTOGI AND HON. ABHAY S. OKA, JJ. ] )

Date : 19-01-2022 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Vivek Singh, AOR

For Respondent(s) Mr. Birendra Kumar Chaudhary, AAG  
Mr. Sanjay Kumar Visen, AOR  
Ms. Adira A Nair Advocate  
Mr. Bhanwar Jadon, Advocate  
Mrs. Babita Mishra, Advocate

Leave granted.

Hon'ble Mr. Justice A.S. Oka pronounced the judgment in the matter heard by the Bench comprising of Hon'ble Mr. Justice Ajay Rastogi and His Lordship.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)(BEENA JOLLY)  
COURT MASTER (NSH)

(SIGNED NON-REPORTABLE JUDGMENT IS PLACED ON THE FILE)